

12.44 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**NINTH REPORT**

**SHRI RASHEED MASOOD** (Saharanpur): I beg to present the Ninth Report of the Committee on Private Members' Bills and Resolutions.

12.44 hrs.

**CHIT FUNDS BILL.\***

**THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN)**: I beg to move for leave to introduce a Bill to provide for the regulation of chit funds and for matters connected therewith.

**MR. DEPUTY-SPEAKER**: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of chit funds and for matters connected therewith."

*The motion was adopted.*

**SHRI R. VENKATARAMAN**: I introduce the Bill.

12.45 hrs.

**MATTERS UNDER RULE 377**

- (i) **U.S. COURT'S DECISION TO SEND A SWINDLER TO SERVE HER SENTENCE IN INDIA.**

**SHRI BAPUSAHEB PARULEKAR** (Ratnagiri): Under Rule 377, I make the following statement.

A court in the United States has given a decision to send a swindler to serve her sentence with poor people of India.

The court of Milwaukee (Wisconsin), sentenced 50 year old Alice Dean to three years in prison for swindle, but at her Lawyer's insistence, the judge ruled that instead, she should be sent for three years to India to

work with poor Indian children at one of the American charity missions.

Such is the notion of American Lawyers and Judges about India, her great and proud people which produced for the world immortal works of culture and art. This cynical and insulting attempt of the American justice dealers to treat India by their discretion deserves to be condemned. Some countries in the world have sharply criticised this decision of U.S. court but unfortunately the Government of India has not yet given its reaction upto this day. It is learnt that Alice Dean would be allowed entry visit to India by giving her a visa.

I request the Hon'ble Minister to make a statement in the House on this issue and state as to whether Government has taken any action or expressed any reaction and if not the reasons for not taking any steps. If the action has not so far been taken I request the Government to state as to what action Government propose to take and whether visa would be given to Alice Dean.

(ii) **PRODUCTION OF SALT IN ORISSA**

**SHRI CHINTAMANI PANIGRAHI** (Bhubaneswar): Under Rule 377, I am making the following statement:

The consumption of salt in Orissa is nearly 2.50 lakh tonnes—2 lakh tonnes for human consumption and the rest for industrial consumption. By the end of 1989 the requirement for human as well as industrial consumption would be of the order of 7.50 lakh tonnes. As regards the existing consumption of 2.50 lakh tonnes of salt, the production in Orissa is only 70,000 tonnes. This huge shortfall is met by imports from other States. Orissa depends on Andhra Pradesh and Maharashtra. Due to non-availability of rail wagons, the supply of salt in the State is erratic and the price unstable. There is vast scope to increase the production of salt in Orissa. The

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